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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 3298/2020 & CM APPLs.11567-68/2020**

GOVIND SWAROOP CHATURVEDI ..... Petitioner

Through: Mr. Shrinkar Chaturvedi, Advocate  
with Petitioner in person.

versus

STATE OF NCT OF DELHI & ORS. .... Respondents

Through: Mr. Rajeev Nayyar, Senior Advocate  
with Mr. Satyakam, ASC for  
GNCTD.

Mr. Sanjay Rawat, Advocate for  
NIACL with Mr. Gaurav Sharma,  
Senior Manager.

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WITH

+ **W.P.(C) 3357/2020**

BALVINDER SINGH BAGGA & ORS. .... Petitioners

Through: Mr. Naginder Benipal, Senior Panel  
Counsel with Ms. Harithi Kambiri  
and Mr. Sonu Chander, Advocate.  
(M:9999329299)

versus

GOVERNMENT OF NCT OF DELHI & ORS. .... Respondents

Through: Mr. Rajeev Nayyar, Senior Advocate  
with Mr. Satyakam, ASC for  
GNCTD.

Mr. Sanjay Rawat, Advocate for  
NIACL with Mr. Gaurav Sharma,  
Senior Manager.

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WITH

+ **W.P.(C) 3362/2020 & CM APPLs.11901-02/2020, 17666/2020,  
29369/2020**

BAR COUNCIL OF DELHI THROUGH  
ITS CHAIRMAN

..... Petitioner

Through: Mr. Ramesh Gupta, Sr. Advocate and  
Chairman, Bar Council of Delhi, Mr.

Ajayinder Sangwan, Secretary, BCD  
and Mr. Amit P. Shahi, Advocate.

versus

GOVERNMENT OF NCT OF DELHI & ORS. .... Respondents

Through: Mr. Rajeev Nayyar, Senior Advocate  
with Mr. Satyakam, ASC for  
GNCTD.

Mr. Chetan Sharma, ASG with Mr.  
Anil Soni, CGSC for UOI.

Mr. Sanjay Rawat, Advocate for  
NIACL with Mr. Gaurav Sharma,  
Senior Manager.

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WITH

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**W.P.(C) 4303/2020 & CM APPL.15480/2020**

BAR COUNCIL OF DELHI THROUGH  
ITS CHAIRMAN

..... Petitioner

Through: Mr. Ramesh Gupta, Sr. Advocate and  
Chairman, Bar Council of Delhi, Mr.  
Ajayinder Sangwan, Secretary, BCD  
and Mr. Amit P. Shahi, Advocate.

versus

GOVT. OF NCTD & ORS. .... Respondents

Through: Mr. Rajeev Nayyar, Senior Advocate  
with Mr. Satyakam, ASC for  
GNCTD.

Mr. Sanjay Rawat, Advocate for  
NIACL with Mr. Gaurav Sharma,  
Senior Manager.

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AND

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**W.P.(C) 4304/2020 & CM APPL.15481/2020**

BAR COUNCIL OF DELHI THROUGH  
ITS CHAIRMAN

..... Petitioner

Through: Mr. Ramesh Gupta, Sr. Advocate and  
Chairman, Bar Council of Delhi, Mr.  
Ajayinder Sangwan, Secretary, BCD  
and Mr. Amit P. Shahi, Advocate.

versus

GOVT. OF NCTD & ORS.

..... Respondents

Through: Mr. Rajeev Nayyar, Senior Advocate  
with Mr. Satyakam, ASC for  
GNCTD.  
Mr. Chetan Sharma, ASG with Mr.  
Anil Soni, CGSC for UOI.  
Mr. Sanjay Rawat, Advocate for  
NIACL with Mr. Gaurav Sharma,  
Senior Manager.

**CORAM:**

**JUSTICE PRATHIBA M. SINGH**

**ORDER**

**% 12.02.2021**

1. This hearing has been done through hybrid mode (physical and virtual hearing).
2. Further to the previous orders, status report has again been filed by the GNCTD giving further details of the numbers of advocates, who have verified the data relating to them and their dependents etc. However, since the process of verification is long drawn and the financial year is ending, New India Assurance Company Limited (hereinafter “NIACL”) has expressed its reservations.
3. After hearing further submissions of Id. Counsel for the Bar Council of Delhi (hereinafter “BCD”) as also Mr. Sanjay Rawat, Id. counsel appearing for NIACL along with Mr. Gaurav Sharma, Sr. Manager NIACL, and Mr. Satyakam, Id. counsel for GNCTD, and also considering the status of verification of advocates, the following directions are issued:
  - (1) The complete list of 29077 lawyers, who are beneficiaries of the Mediclaim policies, shall be exchanged between NIACL, GNCTD and BCD within 3 days.
  - (2) NIACL shall issue E-cards to all 29077 lawyers. Mr. Sharma

submits that out of the total number of lawyers, 22467 lawyers have been verified by GNCTD and BCD. However, 6610 are yet to be verified and some lawyers are still in the process of verification of data. Let the verification process be continued. The 6610 lawyers, whose verification is yet to be completed, shall be a part of the total number of 29077 advocates who shall be issued E-cards, so that they can avail of the Mediclaim policies from the date of inception. E-cards shall be issued without awaiting the completion of the verification process.

(3) NIACL shall post a representative of its TPA agency, who shall be stationed at the BCD office at 2/6, Khel Gaon Marg, Siri Fort Institutional Area, Siri Fort, New Delhi – 49. Whenever any claims are made, an attempt shall be made immediately to verify the data, and submit the same to NIACL to enable the said Advocate's claim to be cleared. The said representative from the TPA Agency shall facilitate the verification of the data of the Advocate expeditiously. In case of advocates whose names are yet to be verified, cashless facility shall be availed of however, the verification of the data by the Advocate shall be done within 48 hours.

4. Mr. Ramesh Gupta, Sr. Advocate has made his brief submissions in the matter. Mr. A.S. Chandiook, Id. Senior Advocate is stated to be indisposed today.

5. List on 4<sup>th</sup> March, 2021 for further hearing.

**PRATHIBA M. SINGH, J.**

**FEBRUARY 12, 2021/dk/Ak**